

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A. 373/96

Tuesday, this the 2nd day of April, 1996

CORAM:

HON'BLE MR JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN

A. Gopalan
Cable Jointer,
Lakshadweep Electricity Sub Division,
Kochi-3 residing at
A-9, Lakshadweep Staff Quarters,
Kochi-36

...Applicant

By Advocate Mr. M. R. Rajendran Nair

Versus

1. The Administrator,
Union Territory of Lakshadweep,
Kavaratti.

2. The Assistant Executive Engineer (Electrical),
Electrical Division, Kavaratti.

3. Union of India represented by
Secretary to Government,
Ministry of Home Affairs,
New Delhi.

...Respondents

By Advocate Mr. MVS Nampoothiri for R-1 & 2

The application having been heard on 2.4.1996
the Tribunal on the same day delivered the following:

O R D E R

CHETTUR SANKARAN NAIR (J), VICE CHAIRMAN

Applicant seeks a direction to respondents to grant him
Island Special Pay at the rates that prevailed at the material
time.

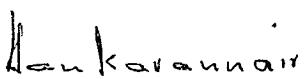
2. Standing Counsel for respondents submits that
applicant had been working prior to 25.4.1970. In this view
applicant will be granted Island Special Pay in terms of the
order in O.A. 580/93. Applicant will execute a bond

..2..

undertaking to return the amounts received, in case the Supreme Court finds that Island Special Pay is not admissible. Payment will be made within three months from today.

3. We dispose of the application as aforesaid. Parties will suffer their costs.

Dated the 2nd April, 1996.


CHETTUR SANKARAN NAIR (J)

VICE CHAIRMAN

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